

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO. 3

Excise Appeal No. 666 of 2011-SM

(Arising out of OIO-09/VDR-II/MP/SSCSIL/COMMR/2010 Dated-27/07/2010 passed by Commissioner of Central Excise, Customs and Service Tax-VADODARA-II)

Shree Sardar Co Op Sugar Inds Ltd

Ladhod Via Bodeli, Taluka-Sankheda,
Vadodara, Gujarat

.....Appellant

VERSUS

C.C.E. & S.T.-Vadodara-ii

1st Floor... Room No.101,
New Central Excise Building,
Vadodara,, Gujarat-390023

.....Respondent

APPEARANCE:

None appeared for the Appellant

Shri. Tara Prakash, Superintendent (AR) for the Respondent

CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)

HON'BLE MR. RAJU, MEMBER (TECHNICAL)

Final Order No. A/ 12204 /2022

DATE OF HEARING:13.12.2022

DATE OF DECISION:13.12.2022

RAMESH NAIR

After hearing Learned Authorized Representative it was observed that the appellant's Company has gone under liquidation. The matter has come up for hearing on various dates as follows. 16.07.2019, 04.09.2019, 06.01.2020, 10.02.2020, 17.03.2021, 30.04.2021, 1.7.03.2022, 14.07.2022 & 04.08.2022. However, no one is representing the appeals. Therefore, the appeal is dismissed for non-prosecution in terms of proviso to Rule 20 of CESTAT Procedure Rules, 1982. The appellant has liberty to approach this Tribunal in case they are interested to pursue the appeal by filing an appropriate application.

(Dictated and Pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(RAJU)
MEMBER (TECHNICAL)**